

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 9

IA(I.B.C)/. 1753(MB)2024 IN C.P. (IB)/4597(MB)2018

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **05.06.2024**

NAME OF THE PARTIES : **Goa Food & Pharma Pvt Ltd**

For Applicant

In IA 1753 of 2024: Adv. Oosma Jain for Economic Development Corporation of Goa

For Applicant : Adv. Sanket Singh for Corporate Applicant

For Objecting Creditor : Adv. Rahul Dev i/b Argus Partner

Section 10 of IBC

ORDER

IA(I.B.C.)/1753(MB)2024

The above IA has been filed by Goa EDC Limited, for claiming of **Rs. 71 crores** from the Applicant. Counsel for the Applicant requests for time to file reply to the same. Another Operational Creditor, namely, *Goa Antibiotic Pharmaceuticals Limited*, which is represented by a Counsel, submits that more than **Rs. 8 crore** is due from the Applicant. For reply to this IA and final hearing, **list on 25.06.2024**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

//RA//